

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. (IB)- 7/7/JPR/2024
Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India

.... Financial Creditor

Versus

SNG Realestate Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Abhishek Devgan, Adv.

For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Abhishek Devgan, Adv. appearing on behalf of the Applicant.
Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent submits that reply has been filed. Copy of the same has been furnished to the learned counsel for the Petitioner who seeks to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 14.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 13, 2024